

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE:

KOLKATA

Original Application No. 128 / 2026/EZ

MEMORANDUM OF APPLICATION

(Under Section 18(1) read with Sections 14,15 of National Green Tribunal Act 2010)

Somesh Kayast

...Petitioner

Versus

State of Odisha and others

...Respondents

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Place: Jajpur
Date: 06.03.2026

By the Applicant through counsel



SANDIPAN MISHRA

ADVOCATE

ENRL NO. O-116/2022

MOB-9668201893

4. Collector & District Magistrate, Jajpur, At. SH-56 Collectorate Jajpur, Jajpur, PIN-755001, State-Odisha, [email: dm-jajpur@od.gov.in](mailto:dm-jajpur@od.gov.in)

5. Tahasildar, Dasarathpur, Jajpur At. Village Dasarathpur, PO/PS- Dasarathpur, Jajpur, Dist. Jajpur, State-Odisha PIN-755006, [email: tdrdasarathpur@gmail.com](mailto:tdrdasarathpur@gmail.com)

6. M/S Sadhu Baba Bricks Represented through Proprietor Mr. Maheswar Sahoo, At- Odei, Near Jhumpuri Bazar, Bharat Petroleum, Petrol Pump -Baba Kartikeswar Filling Station, PO/PS- Dasarathpur, Dist. Jajpur, Pin-755006, State-Odisha, Mob- 9437315836, email: maheswarsahoo261@gmail.com

7. Maheswar Sahoo, aged about 47 years, S/o- Dhaneswar Sahoo, At- Odei, Near Jhumpuri Bazar, Bharat Petroleum, Petrol Pump -Baba Kartikeswar Filling Station PO/PS- Dasarathpur, Dist. Jajpur, Pin-755006, State-Odisha. Mob- 9437315836, email: maheswarsahoo261@gmail.com

...Respondents

BHUBANESWAR

DATE- 06.03.2026

By the Applicant through counsel


SANDIPAN MISHRA

ADVOCATE

ENRL NO. O-116/2022

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the showroom, where petitioner is carrying out his furniture and electronics items business in the name of Maa Durga Electronics and Furniture, situated below his resident.

4. That the continuous dust accumulation is leading to product degradation, and the excessive noise is increasing a stressful environment, affecting our daily lives and business operations. despite several attempts to tolerate the disturbances, the situation has worsened, and the health and safety of my family members and the well-being of my business are at serious risk
5. That the petitioner and other villagers of the locality had objected to the construction of cement brick manufacturing by the respondent no. 7 and the villagers had also written representation before the respondent no. 4 Collector and District Magistrate, Jajpur thereby preventing the respondent no. 7 for carrying out his illegal set up of cement bricks factory at illegal govt. land.

The copy of the representation letter submitted by nearby villagers to the Collector & District Magistrate, Jajpur against the respondent no. 7 along with the English Translation is at Annexure-2.

6. That this Honorable Tribunal make a note that the cement bricks, also known as concrete bricks, are popular building materials made from a mixture of cement, sand, and aggregates. They come in various shapes and sizes, offering versatility in construction projects. These bricks are renowned for their durability and strength, making them a preferred choice for both residential and commercial buildings. Cement bricks play a pivotal role in the construction industry due to their numerous advantages. They provide excellent structural integrity, withstand harsh weather conditions, and offer thermal insulation properties. Additionally, their uniformity in size and shape simplifies the building process, ensuring faster construction

timelines. As sustainable building materials, cement bricks contribute to environmentally friendly construction practices, further enhancing their importance in the industry.

7. That the respondent no. 6 has misused his business activity by releasing huge amounts of dust and causing noise pollution by drilling machines coming from his factory premises and in the surrounding area are causing many public health hazards every day especially through by releasing fine cement dust and fly ash into the surrounding air. The dust freely enters into the premises of the petitioner's house entering the area of kitchen, balcony and living rooms making it extremely difficult for the petitioner to live a normal life. The problems are currently persistent, intense and worsening day by day. Apart from that, children and elderly members of the surrounding locality are falling sick due to the fly ash been released, failure from the part of respondent no. 6 to control its emissions of dust and not adhering to environmental norms which he is supposed to follow.
8. That before delving into the main issue, it is brought to the notice of this Honorable Tribunal that the respondent no. 2 State Pollution Control Board, Odisha through its letter no. 12478 dated 07.08.2024 had published a Public Notice for kind attention to all thermal power plants and fly ash brick/block manufacturing units operating in the State of Odisha which is reproduced below: -

It is hereby brought to the notice of all concerned that all fly ash brick/block manufacturing units operating in the State of Odisha are categorized under White Category are exempted from Consent Administration of the Board. As per the provisions in the Notification No. 5481 (E) dtd. 31.12.2021 of the Ministry of Environment & Forest, Climate Change, GOI, all the TPPs are required to submit monthly information regarding ash generation and utilization in the web portal of CPCB. To crosscheck the

genuine users, SPCS has developed a registration portal for all such units engaged in the manufacturing of fly ash brick/block, which receive ash from Thermal Power Plants of Odisha.

All such units are required to register with the portal as per the link <https://odocmms.nic.in/OCMMS/industryRegMaster/create1>. The user manual is available in the Board's website www.opsboard.odia.gov.in.

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Copy of Public Notice published by Respondent no. 2 State Pollution Control Board, Odisha vide letter no. 12478 dated 07.08.2024 is at Annexure-3.

9. That the petitioner preferred an application before the respondent no. 4 Collector and District Magistrate, Jajpur not to allow the respondent no.6 to carry out his manufacturing of bricks as it would be detrimental to the public health and problems would be caused by the nearby local areas. But the situation went on complete vain.

10. That the petitioner preferred a complaint before Odisha Human Rights Commission and the said case got registered as OHRC Case no. 1854 of 2025. The Honorable Commission issued notice to the respondents vide its order no. 01 dated 13.6.2025 and sought reply from the respondent no. 3 Regional Office State Pollution Control Board into the present matter.

Copy of the Order passed by Odisha Human Rights Commission vide no. 01 dated 02.06.2025 in OHRC Case no. 1854 of 2025 is at Annexure-4.

11. That basing upon the order dated 02.06.2025, the respondent no. 4 conducted an inquiry on the site premises where the respondent no.6 has established his bricks factory and accordingly, the respondent no. 3 Regional Office, State Pollution Control Board vide its letter no. 2264/PC/106 dated 30.6.2025 served a letter to the respondent no. 6 confirming for conducting its inspection and the office also directed respondent no. 6 for complying with certain conditions which are reproduced as below:-

However, the following observations were made during the inspection regarding possible fugitive emissions generated from your unit; you are hereby directed to comply the following conditions;

You shall provide adequate height of boundary wall all around the Flyash brick manufacturing unit.

You shall provide fixed waer sprinkling system for regular water spraying on interior roads during vehicle operation and raw material unloading to reduce possible fugitive dust emission.

You shall develop and maintain green belt (Plantations) of at least two rows all along the periphery of the industry premises.

You must comply with the registration in the portal as per the link <https://odocmms.nic.in/OCMMS/industryRegMaster/create1>. The user manual is available in the Board's website www.opsboard.odisha.gov.in.

You are therefore directed to comply with the aforementioned conditions to control fugitive dust emissions and submit report of compliance to this office within 15 days.

(emphasis supplied)

Copy of Inspection Report submitted by Regional Office Kalinganagar, Jajpur State Pollution Control Board vide its letter no. 2264/PC/106 dated 30.6.2025 served to the respondent no. 6 M/S Sadhu Baba Bricks is at Annexure-5.

12. That the Inspection report conducted by the respondent no. 3 on dated 30.6.2025 had submitted its report through two Assistant Environmental Scientists namely Sri S. Sahu and Sri H.S. Sahu and the following observations were made on the inspection report dated 30.6.2025 which is reproduced below:-

OBSERVATION:

The Fly Ash Bricks Manufacturing unit is established and operates by the name and style of M/S. Sadhu Baba Bricks.

The Fly Ash Bricks Manufacturing unit is kept all of its machinery, including the Pan Mixer, Molding Machine, and Conveyor System, under the covered shed (Geotagged photographs Enclosed).

Raw materials such as Fly ash and cement were found to be stored under the covered shed. Stone chips (<10mm called Bajuri) & Stone dust are kept under tarpaulin cover adjacent to the shed (Geotagged photographs Enclosed).

The unit has given a flexible pipe paired with the borewell motor for dust suppression measuring during handling of raw materials.

The unit has not provided boundary wall all around the Flyash brick manufacturing unit.

The unit has not provided plantation all along the boundary. The unit shall develop and maintain green belt all along the periphery of the industry premises.

REMARK:

The fly ash bricks/Block manufacturing unit comes under Sl.No.17 of white category (Non-Polluting industries) by State and exempted from consent administration of the Board. Hence, the aforementioned unit does not come under consent administration of State Pollution Control Board, Odisha. However, following observation shall be complied to the observations:-

- a) *The unit shall provided adequate height of boundary wall all around the Flyash brick manufacturing unit.*
- b) *The unit shall develop and maintain green belt all along the periphery of the industry premises.*
- c) *The facility shall have a fixed water sprinkling system for regular water spraying on interior roads during vehicle operation and raw material uploading for better dust control measures.*

13. That based on the above observations and remarks by the inspection report dated 30.6.2025 the respondent no. 6 didn't comply to any of those conditions as directed by the respondent no.3 Regional State Pollution Control Board despite repeated oral and written communications and has not constructed any green plantations around his boundary area to control its emissions and prevent any further air pollution.

14. That still not satisfied with the above conduct of the respondent, the petitioner filed a grievance petition before Janasunani of Chief Minister Office which was registered as Grievance Registration No. CMO20251202553. Basing upon the Grievance petition, the respondent no. 4 Collector & District Magistrate, Jajpur vide letter no. 4147 dated 01.07.2025 send a copy of the grievance petition of the petitioner to the respondent no.3 Regional Office, State Pollution Control Board, Jajpur. **Copy of letter no. 4147 dated 01.07.2025 served form the office of respondent no. 4 Collector & District Magistrate, Jajpur addressed to respondent no. 3 Regional Office, State Pollution Control Board, Jajpur along with the typed copy of the complaint is at Annexure-6.**

15. That the respondent no. 4 vide its letter no. 2287/PC-106 dated 01.07.2025 communicated to the Assistant Collector, Gen & Misc. Collectorate, Jajpur its position that the respondent no. 3 Regional Office, State Pollution

Control Board, Jajpur has directed the respondent no.6 to comply with certain conditions towards fugitive emissions control measures vide letter no. 2264/PC/106 dated 30.6.2025.

Copy letter no. 2287/PC-106 dated 01.07.2025 served by respondent no. 3 Regional Office, Kalinganagar State Pollution Control Board, Jajpur. is at Annexure-7.

16. That the petitioner again raised his complaint before Chief Minister Grievance cell by filing his grievance online on 25.07.2025 and the appointment of Janasunani was fixed to 28.07.2025.

Copy of the grievance letter submitted by the petitioner before the Chief Minister Grievance cell dated 25.07.2025 is at Annexure-8.

17. That on 28.07.2025 basing upon the grievance before CMO, respondent no. 5 Tahasildar, Dasarathpur had submitted vide letter no. 5251 dated 28.07.2025 that the illegal construction is carried out on illegal government land and action has to be taken against the respondent no. 6.

Copy of the letter no. 5351 dated 28.07.2025 of the Office of Tahasildar, Dasarathpur along with the copy of English translation letter is at Annexure-9.

18. Apart from that the respondent no. 3 Regional Office of State Pollution Control Board vide letter no. 2690 dated 14.08.2025 submitted before the Human Rights Commission that they had conducted the inspection at the site premises and had complied with the instruction provided by the Commission.

Copy of the letter no. 2690 dated 14.08.2025 of Regional Office of State Pollution Control Board submitted to Odisha Human Rights Commission in OHRC Case No. 1854 of 2025 is at Annexure-10.

19. That as per the letter no. 2690 dated 14.08.2025 received from the office of respondent no. 3 Regional Office Kalinganagar State Pollution Control Board, Jajpur, the Human Rights Commission vide order dated 22.08.2025 fixed the matter 22.12.2025 but has not been taken up and the same is currently pending.

Copy of the order dated 22.12.2025 of Odisha Human Rights Commission in OHRC No. 1854 of 2025 is at Annexure-11.

20. That the respondent no. 6 has caused severe environmental damage to the surrounding areas by releasing huge particles of dust and fly ash which has affected the health of the family members of the petitioner.

21. That the respondent no. 6 is constantly even today has been carrying out his drilling activities using machines in his factory and even releasing huge amounts of dust particles at thin air which is entering the housing premises of the petitioner as well as affecting the showroom business which is entering the showroom making damage to the products.

22. That again the things became worse from 05.01.2026 when the respondent no. 6 had issued verbal threats and intimidation to the petitioner that nobody would dare to challenge him as he is highly politically connected and will spoil the business and reputation of the petitioner and his family members. Finding no other alternative the petitioner has repeatedly went to the police station to lodge complaint against the respondent no. 7 Maheswar Sahoo but no legal action has ever been taken against him and for the past one week from 12.01.2026 till present continuously non stop the respondent no.6 is carrying out his illegal activities where several trucks are coming and going from that area collecting huge amount of sand and releasing dust emissions which has caused havoc in the surrounding area.

- 23.** That the cause of action arose from 01.06.2025 where the construction activities of respondent no. 6 went on full swing and even the petitioner's father verbally requested the respondent no. 7 not to make noise and release any fly ash as they are facing difficulties, but the respondent no. 7 didn't bother to hear and carried out his activities and further began increasing from 12.01.2026 which is still continuing at present.
- 24.** That despite approaching several authorities repeatedly neither the Odisha Human Rights Commission, neither the respondent no. 3,4,5 bothered to impose any penalty neither took any legal action for eviction against the respondent no. 6 for carrying out his bricks manufacturing at an illegal government land despite a letter been preferred by the Tahsildar, Dasarthpur vide letter dated 28.07.2025 but no steps have been taken to the effect.

GROUND

- A.** That it is to be submitted that air pollution being a wrongful contamination of the environment causes material injury to the right of an individual, noise can well be regarded as a pollutant, because it contaminates the environment, causes nuisance and affects the health of a person.
- B.** That the Air Prevention and Control of Pollution Act, 1981 was passed by the Indian Parliament with an objective to provide for the prevention, control and abatement of air pollution; establishment of boards with a view to carry out the abovementioned purpose; confer on and assign to such Boards powers and functions relating to prevention, control and abatement of air pollution and other matters connected thereto; lay down standards to maintain the quality of air.
- C.** That the respondent no.6 is an occupier of the factory premises and is coming under Section 2(f) of the Environmental Protection Act,1986 and the pollution emitting through fly ash and dust is causing severe environmental pollution.

- D.** That in spite of the letters being communicated to the respondent no. 6, the respondent no. 6 is not bothered to control the emissions caused by air pollution and fly ash is entering the premises of the house of the applicant thereby causing health issues in family members.
- E.** That the petitioner even is not able to carry out his daily routine of carrying out his business and the customers are facing undue hardship for coming to the premises. Apart from that at the present situation is that, the petitioner is carrying out of drilling works which are causing noise pollution and the operations the respondent no. 6 is carrying his operations from evening 6pm till 12am midnight.
- F.** That the grievance submitted before the Chief Minister's Office, Human Rights Commission and letter before the respondent no. 4 Collector & District Magistrate and respondent no. 5 Jajpur, Tahasildar, Dasarthpur had not yielded any positive results and the respondent no.6 without having any fear of law is continuing out his bricks business and causing environmental pollution and presently still he has not halt his business activities for a single day.
- G.** That the absence of any preventive action by the respondent no. 3 and respondent no.4 having the knowledge that the bricks fly ash manufacturing is operating in the illegal government land but still no steps have been taken by the district administration to evict the respondent no. 6 and stop its illegal construction activities.
- H.** That failure of the respondent no.3 and 4 fort not taking any steps shows the pathetic attitude of the government organization towards the environment and for the petitioner as well as local people living in that dasarthpur area, thus the applicant prays urgent intervention of this Honorable Tribunal

LIMITATION

That the present application is within limitation as the same is preferred before the stipulated time period under section 14 of National Green

Tribunal Act 2010 which is a continuing cause of action. Thus, the cause of action is a continuous one and hence the present application is filed within limitation period.

INTERIM PRAYER

This Honorable Tribunal may be pleased to direct the respondent no. 3 Collector, Jajpur to stop and shut down the construction activities of respondent no. 6 causing irreparable environmental damage to the petitioner as well to the people in the surrounding areas as the said construction is done on illegal government land and has caused immense mental suffering to the petitioner and his family members.

PRAYER

In the present circumstances, and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:-

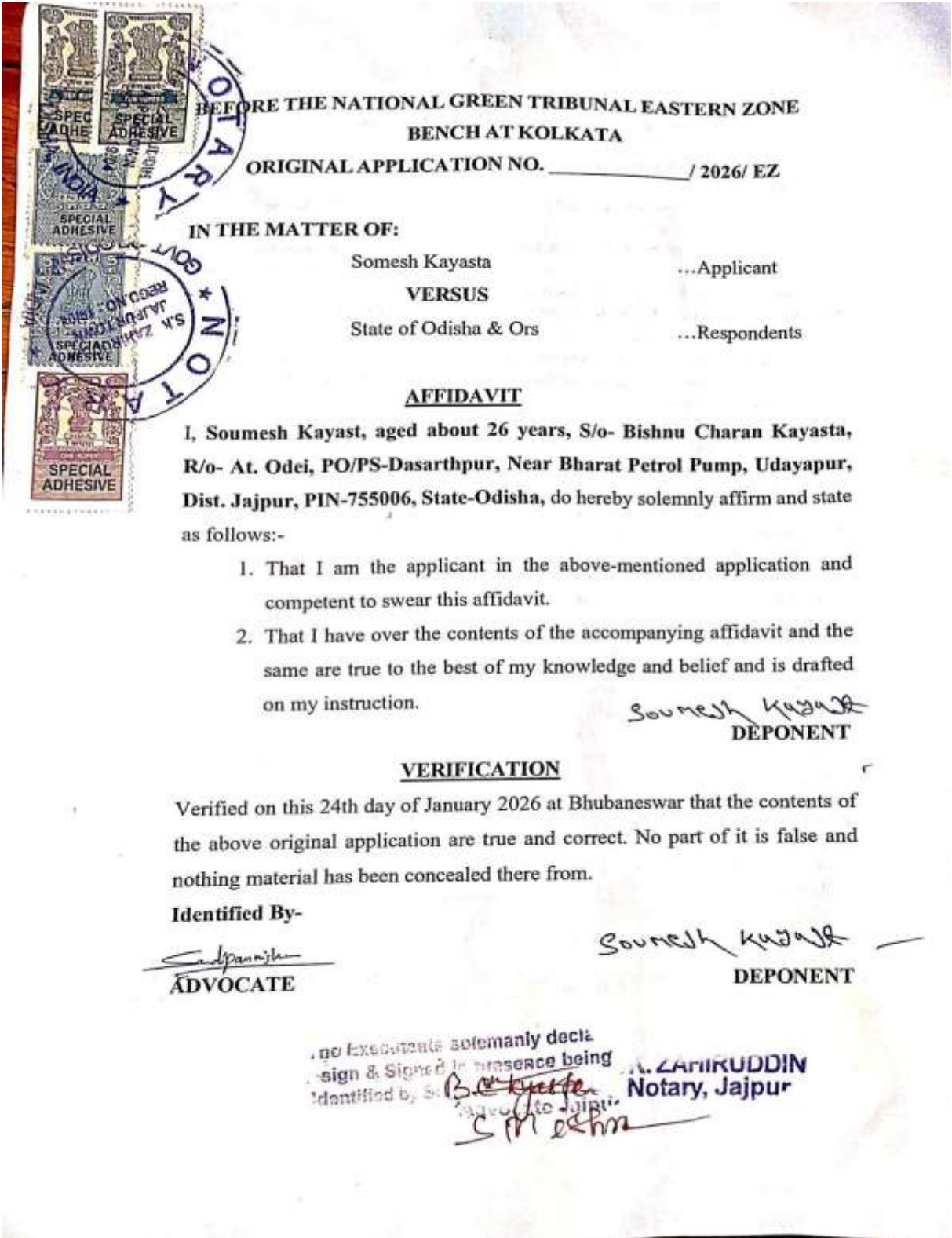
- A.** Directing to constitute a independent joint committee and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal;
- B.** Direct the District Magistrate Jajpur to demolish and remove the illegal cement brick manufacturing causing fly ash thereby violating environmental and air pollution in the nearby premises of the petitioner;
- C.** Impose fine and environmental compensation amount of Rs. 5,00,000/- (Rupees Five Lakh) against the respondent no. 6;
- D.** Pass any other orders or directions that this Honorable Court may deem fit and proper in the facts and circumstances of the present case.

AND FOR THIS ACT OF KINDNESS THE APPLICANT SHALL
DUTY BOUND EVER PRAY.

PLACE: JAJPUR

DATE: 24.06.2026

ADVOCATE



BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH AT KOLKATA

ORIGINAL APPLICATION NO. _____ / 2026/ EZ

IN THE MATTER OF:

Somesh Kayasta ...Applicant

VERSUS

State of Odisha & Ors ...Respondents

AFFIDAVIT

I, Soumesh Kayast, aged about 26 years, S/o- Bishnu Charan Kayasta, R/o- At. Odei, PO/PS-Dasarthpur, Near Bharat Petrol Pump, Udayapur, Dist. Jajpur, PIN-755006, State-Odisha, do hereby solemnly affirm and state as follows:-

1. That I am the applicant in the above-mentioned application and competent to swear this affidavit.
2. That I have over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

Soumesh Kayast
DEPONENT

VERIFICATION

Verified on this 24th day of January 2026 at Bhubaneswar that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By-

Sandipanshi
ADVOCATE

Soumesh Kayast
DEPONENT

no execution solemnly decl
sign & Signed in presence being
identified by, *B. S. ...*
S. M. ...
A. ZARIKRUDDIN
Notary, Jajpur

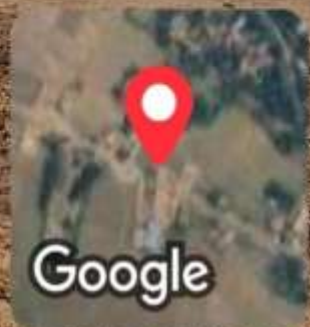
**PICTURES OF ILLEGAL CONSTRUCTION OF CEMENT BRICKS
FACTORY OF RESPONDENT NO. 6 M/S SADHU BABA BRICKS
RECENT PICTURE DATED 26.01.2026**







Captured by Timestamp Camera
#TimestampCamera
26/01/2025 10:27 AM GMT+05:30
Dasarathpur, Odisha, India
20.83976°N, 85.43755°E
Timestamp camera



ମାନନୀୟ

ଶ୍ରୀଯୁକ୍ତ ଜିଲ୍ଲାପାଳ ,ଯାଜପୁର

ବିଷୟ - ପରିବେଶ ପ୍ରଦୂଷଣ ସମ୍ବନ୍ଧୀୟ ଅଭିଯୋଗ

ମହାଶୟ

ନିବେଦନର କାରଣ ଆମେ ନିମ୍ନ ସ୍ଥାନରାତ ଅଭିଯୋଗ କାରୀ ଆପଣଙ୍କ ଗୋଚରାଥେ ଜଣାଇ ଅଛୁକି ଆମେ ଅଭିଯୋଗକାରୀ ମାନେ ଦଶରଥପୁର ଓଡ଼ିଶା ଉଦୟପୁର ଗ୍ରାମ ମୌଜା ଉଦୟପୁର ଜାତୀୟ ରାଜପଥ ନ-୨୦ ସଲଟ ବାସିନ୍ଦା ଅଟୁ ଲିଖିତ ଆବେଦନର କାରଣ ଏହି କି ଯେ ଆମମାନଙ୍କର ବାସସ୍ଥାନ ସଲଟ ଜମି ଖାତା - ୩୯୩/୧୪୦ ପୁଟ- ୧୦୧୦ ଖାତା - ୩୯୩/୧୩୪ ପୁଟ - ୧୦୦୮ ଖାତା - ୩୯୩/୨୩ ପୁଟ- ୧୦୦୯ ।

ରେ ଦୈନିକ ବ୍ୟକ୍ତି ଶ୍ରୀ ମହେଶ୍ୱର ସାହୁ ପି- ଧନେଶ୍ୱର ସାହୁ ସା-ଦଶରଥପୁର ପରିବେଶ ପ୍ରଦୂଷଣ ର ଖୋଲା ଖୋଲି ଆଇନ ଭଙ୍ଗ କରି ଏକ ଇଟା ଫ୍ୟାକ୍ଟୋରୀ ଅବସ୍ଥାନ କରିବାକୁ ଯାଉଛନ୍ତି ଏହି ଇଟା ଫ୍ୟାକ୍ଟୋରୀ କରିବା ଦ୍ୱାରା ପରିବେଶ ପ୍ରଦୂଷଣ କରିବା ସଙ୍ଗେ ସଙ୍ଗେ ଆମମାନଙ୍କର ଜୀବନ ଜୀବିକା ବହୁଳ ପରିପ୍ରାଣରେ ପ୍ରଭାବିତ ହେବ ।

ଏଣୁ ବିନୀତ ପ୍ରାର୍ଥନା କରୁ ଅଛୁ କି ଉପରୋକ୍ତ ଇଟା ଫ୍ୟାକ୍ଟୋରୀ ସରକାରିନ ତଦତ କରାଯାଇ ଏହାର ବିଧିବଦ୍ଧ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଇ ସମ୍ପୂର୍ଣ୍ଣ ବ୍ୟକ୍ତିକୁ ଇଟା ପ୍ରସ୍ତୁତ କାରଖାନା କରିବାକୁ ଅନୁମତି ପ୍ରଦାନ କରାଯାଇ ଏବଂ ଆବେଦନକାରୀ ମାନଙ୍କର ସ୍ୱାସ୍ଥ୍ୟ ସମସ୍ୟା ପ୍ରତି ଦୃଷ୍ଟି ଦିଆଯାଇ ।

ବି:ତ୍ର-ଏହାର ଏକକିତା ନକଲ:-

Copy to Secretary Odisha State Pollution Control Board.

Copy Forwarded to Tahasildhar Dasarathpur At/po-Dasarathpur, Jajpur

Copy Forwarded to Secretary Revenue Disaster Management Department, GOVT Of Odisha At- Odisha Secretariat Bhubaneswar Dist- Khodra

Copy Forwarded to Revenue Divisional Commissioner (central division) At/Po/Dist- Cuttack

Copy Forwarded to regional Pollution Board Jajpur Road, Jajpur

ଇତି
ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

- ୧. Bamsi dhar Dash.
- ୨. ଅମର କୁମାର ମହାନ୍ତି
- ୩. Bishnu Anaram Kayastha
- ୪. Jyotshaa Rani Rout
- ୫. Anurag Kumar Singh

(True translation copy of Grievance letter.)

Respectful

Honorable Collector & District Magistrate, Jajpur

Subject- Environmental Pollution related grievance.

Respected Sir

We are writing this present letter before this office. We are pleased to inform you before your office that we the villagers of resident Dasarthpur, village udaipur, near Udaipur national highway no. 20 Salnagha residents by this preset written letter bring kind attention to your office that Maheswar Sahoo is in possession of land khata- 393/140 plot-1010 khata-393/134 plot-1008 khata-393/63 plot-1009 which is a government land carrying out cement bricks factory without following any procedures.

Day by day the person namely Maheswar Sahoo son of- Dhaneswar Sahoo Resident-Dasarthpur has been openly violating the legal norms has been putting bricks and want to construct a cement brick factory by constructing the cement brick factory we the villagers would suffer from air pollution which will be difficult for us to live.

Hence we respectfully pray before your office to take necessary action in the above matter by making filed inquiry in the cement brick factory and take legal action against the owner and not to allow any construction Activiti in the said illegal area apart from that the grievance of the villagers may kindly be heard in the interests of justice.

Copy to Secretary Odisha State Pollution Control Board.

Copy Forwarded to Tahasildar Dasarthur at/po- Dasarthpur, Jajpur

Copy forwarded to Secretary Revenue Disaster Management Department, GOVT of Odisha At- Odisha Secretariat Bhubaneswar Dist-Khordha

Copy Forwarded to Revenue Divisional Commissioner (central division) At/Po/Dist-Cuttack

Copy Forwarded to regional Pollution Board Jajpur Road, Jajpur

Regards

Yours respectfully.

1. Banshidhar Dash
2. Amiya Kumar Mohanty
3. Bishnu Charan Kayasta
4. Jyoyshnarani Rout
5. Ajay Kumar ray



EPABX : 2561909/2562847
 Tel : 2562822/2560955
 E-mail: paribesh1@ospcboard.org
 Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 ParibeshBhawan, A/118, Nilakantha Nagar, Unit - VIII
 Bhubaneswar - 751 012, INDIA

No. 12478 / VI-SC(I & PR) 14/2022-23

Date: 07-08-2024

PUBLIC NOTICE


KIND ATTENTION: ALL THERMAL POWER PLANTS AND FLY ASH BRICK/BLOCK MANUFACTURING UNITS OPERATING IN THE STATE OF ODISHA

It is hereby brought to the notice of all concerned that all fly ash brick/block manufacturing units operating in the State of Odisha are categorized under White Category and exempted from Consent Administration of the Board. As per the provisions in the Notification No. S.O. 5481 (E) dtd. 31.12.2021 of the Ministry of Environment & Forest, Climate Change, GOI, all the TPPs are required to submit monthly information regarding ash generation and utilization in the web portal of CPCB. To crosscheck the genuine users, SPCB has developed a registration portal for all such units engaged in manufacturing of fly ash brick/block, which receive ash from Thermal Power Plants of Odisha.

All such units are required to register with the portal as per the link <https://odocmms.nic.in/OCMMS/industryRegMaster/create1>. The user manual is available in the Board's website www.ospcboard.odisha.gov.in.


For any further query, please contact www.ospcboard.odisha.gov.in, Email: info.spcb@ospcboard.org, Sr. Env. Engineer (9438883964).

All the Thermal Power Plants are directed to supply fly ash only to all such units who have valid registration with the above portal of SPCB, Odisha.


MEMBER SECRETARY

Memo No. 12479 / Dt. 07-08-2024

Copy forwarded to the Director, Env.-cum-Spl. Secy. to Government, Forest and Environment Department, Govt. of Odisha, Bhubaneswar for information.


MEMBER SECRETARY

P.T.O.

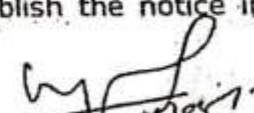
Memo No. 12480 / Dt. 07-08-2024

Copy forwarded to CEE (C) for information. He is requested to direct all Thermal Power Plants to comply with the above notice with immediate effect.


MEMBER SECRETARY

Memo No. 12481 / Dt. 07-08-2024

Copy forwarded to all Branch Officers/ all Regional Officers, SPC Board, Odisha for information and necessary action/SEE (IT Cell), OSPCB, to publish the notice in website.


MEMBER SECRETARY

Memo No. 12482 / Dt. 07-08-2024

Copy forwarded to the Sr. Administrative Officer, State Pollution Control Board, Odisha for information and necessary action. He is requested to publish the Notice in leading Odia and English Newspapers with immediate effect.


MEMBER SECRETARY



E mail : ospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org
 Tel: 0672-6296155

Na

SI

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA

[Department of Forest, Environment and Climate Change, Government of Odisha]
 At- Dhabalagiri, Near OMC Office, J.K Road, Po: Ferro Chrome Plant, Jajpur
 Dist- Jajpur-755020, Odisha, India

No. 2264 / PC / 106

Date 30-06-2025

By Regd. Post

To,

Mr. Maheswar Sahoo (Proprietor)
 M/S. SADHU BABA BRICKS
 At- Odei, Near Jhumpuri Bazar, PO- Dasarathapur
 Dist. Jajpur, Pin- 755006, Odisha.

Sub: Fly Ash Bricks Manufacturing Unit - Reg.

Ref: Public complaints received from Head office vide letters no. 10731 Dtd. 05.06.2025
 and 11571 Dtd. 19.06.2025.

Sir,

In inviting a reference to the above cited subject, in pursuance to the complaint received to this office; inspection was conducted on 30.06.2025 to verify the alleged points. The fly ash bricks/Block manufacturing unit comes under Sl. No. 17 of white category (Non-polluting industries) by State and exempted from consent administration of the Board. However, the following observations were made during inspection regarding possible fugitive emissions generated from your unit; you are hereby directed to comply the following conditions;

1. You shall provide adequate height of boundary wall all around the Flyash brick manufacturing unit.
2. You shall provide fixed water sprinkling system for regular water spraying on interior roads during vehicle operation and raw material unloading to reduce possible fugitive dust emission.
3. You shall develop and maintain green belt (Plantations) of at least two rows all along the periphery of the industry premises.
4. You must comply with the registration in the portal as per the link <https://odocmms.nic.in/OCMMS/industryRegMaster/create1>. The user manual is available in the Board's website www.ospcbboard.odisha.gov.in. (Copy Enclosed).

You are therefore directed to comply with the aforementioned conditions to control fugitive dust emissions and submit report of compliance to this office within 15 days. This is for your kind information and necessary action.

Enclosed: As Above

Yours faithfully,


M. M. Sahoo
 30/06/25
 REGIONAL OFFICER

Memo no. 2265 / Dtd. 30-06-2025

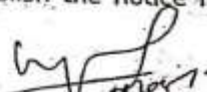
Copy forwarded to The Tahsildar Dasarathapur, Dasarathapur, Jajpur for your kind information and necessary action.

M. M. Sahoo
 30/06/25
 REGIONAL OFFICER

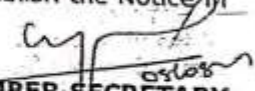
Memo No. 12480 / Dt. 07-08-2024
 Copy forwarded to CEE (C) for information. He is requested to direct all Thermal Power Plants to comply with the above notice with immediate effect.


 MEMBER SECRETARY

Memo No. 12481 / Dt. 07-08-2024
 Copy forwarded to all Branch Officers/ all Regional Officers, SPC Board, Odisha for information and necessary action/SEE (IT Cell), OSPCB, to publish the notice in website.


 MEMBER SECRETARY

Memo No. 12482 / Dt. 07-08-2024
 Copy forwarded to the Sr. Administrative Officer, State Pollution Control Board, Odisha for information and necessary action. He is requested to publish the Notice in leading Odia and English Newspapers with immediate effect.


 MEMBER SECRETARY

INSPECTION REPORT ON PUBLIC COMPLAINT BY SRI SOUMESH KAYAST AGAINST THE FLY ASH BRICKS MANUFACTURING FACTORY BY NAME M/S. SADHU BABA BRICKS OF MR. MAHESWAR SAHOO, AT- ODEI, NEAR JHUMPURI BAZAR, PO- DASARATHPUR, JAJPUR DISTRICT.

Several complaints from Sri Soumesh Kayast regarding pollution caused by the Fly Ash Bricks Manufacturing unit have been received by this office from the Head Office SPCB, Odisha vide letters no. 10731 Dtd. 05.06.2025 and 11571 Dtd. 19.06.2025. The fly ash bricks/Block manufacturing unit comes under Sl. No. 17 of white category (Non-polluting industries) by State and exempted from consent administration of the Board.

In pursuance to the aforementioned complaint inspection has been conducted on 30.06.2025 by the Board official to verify the alleged points. The Fly Ash Bricks Manufacturing unit is established and operates by the name and style of M/S. Sadhu Baba Bricks of Mr. Maheswar Sahoo (Proprietor). The fly ash brick manufacturing factory is situated adjacent to Sri Soumesh Kayast's resident cum business store (Maa Durga electronics and furniture store). The unit was non-operational during the visit.

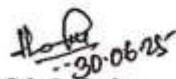
OBSERVATION:

1. The Fly Ash Bricks Manufacturing unit is established and operates by the name and style of M/S. Sadhu Baba Bricks.
2. The Fly Ash Bricks Manufacturing unit is kept all of its machinery, including the Pan Mixer, Molding Machine, and Conveyor System, under the covered shed (Geotagged photographs Enclosed).
3. Raw materials such as Fly ash and cement were found to be stored under the covered shed. Stone chips (<10mm called Bajuri) & Sone dust are kept under tarpaulin cover adjacent to the shed (Geotagged photographs Enclosed).
4. The unit has given a flexible pipe paired with the borewell motor for dust suppression measures during handling of raw materials.
5. The unit has not provided boundary wall all around the Flyash brick manufacturing unit.
6. The unit has not provided plantation all along the boundary. The unit shall develop and maintain green belt all along the periphery of the industry premises.

REMARK:

The fly ash bricks/Block manufacturing unit comes under Sl. No. 17 of white category (Non-polluting industries) by State and exempted from consent administration of the Board. Hence, the aforementioned unit does not come under consent administration of State Pollution Control Board, Odisha. However; following observation shall be complied to the observations;

- a) The unit shall provided adequate height of boundary wall all around the Flyash brick manufacturing unit.
- b) The unit shall develop and maintain green belt all along the periphery of the industry premises.
- c) The facility shall have a fixed water sprinkling system for regular water spraying on interior roads during vehicle operation and raw material unloading for better dust control measures.


30.06.25
Sri. S. Sahu
Asst. Env. Scientist



30.06.25
Sri. H. S. Sahu
Asst. Env. Scientist





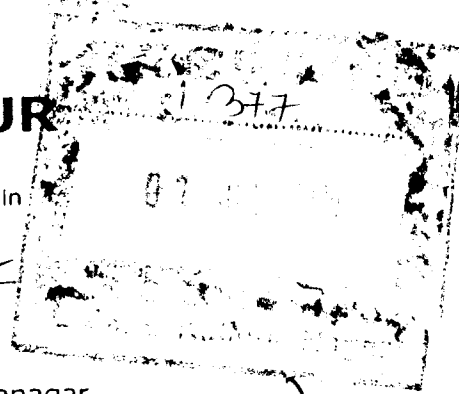
Fig:- Geotagged photographs of M/S Sadhu Baba Bricks, located in Odei, near Jhumpuri Bazar, Po- Dasarathpur, Jajpur District: Fly Ash Manufacturing Unit's installed machinery, raw material storage, and present dust suppression measures.

S2-110-117
Dt- 01.07-25

COLLECTORATE, JAJPUR

Ph- 06728-222001(O), 222330(R), Fax- 222087
E-mail: dm-jajpur@nic.in website: Jajpur.odisha.gov.in
[Gen & Misc. Section]

Letter No- 4147 G&M/Date- 01.07.25



To

The Regional Officer, State Pollution Control Board, Kalinganagar
At- Dhabalagiri, Jajpur Road

Sub: Forwarding JANASUNANI(CMO) grievance petition

Sir,

With reference to the subject cited above, I am directed to send herewith copy of Grievance Petition of the following Petitioner for information and necessary action. The action taken report may kindly be sent to the petitioner within 7 days under intimation to this office for kind perusal of collector, Jajpur.

Sl. No.	Grievance Registration No	Name and Address
1	CMO20251203553	Sri Somesh Kayasta of Village-Dasarathpur, Dist-Jajpur

Encl:- As above

Yours faithfully,

[Signature]
01/07/25

Assistant Collector, Gen & Misc.,
Collectorate, Jajpur

Memo No- 4178 /Date- 01.07.25

Copy to Sri Somesh Kayasta of Village-Dasarathpur, Dist-Jajpur for information.

[Signature]
01/07/25

Assistant Collector, Gen & Misc.,
Collectorate, Jajpur

AJES(CMS)
M
01/07/25



CMO20251203553 Detail Information

Registration No.	CMO20251203553	Received By	CM Grievance Cell
Name	SOUMESH KAYAST	Received Date	10-Jun-2025, 11:11 AM
Contact No	9861368542	Email Address	-
Address	Udayapur, Dasarathpur, Odei, Jajpur, Dasarathapur, Dasarathpur, Dasarathapur, Jajpur, ODISHA	Current Status	Replied
Gender	Male	Disability Type	None
Grievance Details	<p>SUBJECT: COMPLAINT AGAINST CEMENT BRICKS FACTORY FOR DUST AND NOISE POLLUTION</p> <p>RESPECTED SIR, I, SOUMESH KAYAST, RESIDING AT AT- UDAYAPUR, POST - ODEI, DASARATHPUR, DISTRICT - JAJPUR, WOULD LIKE TO BRING TO YOUR KIND ATTENTION A SERIOUS ISSUE THAT HAS BEEN AFFECTING MY FAMILY AND MY BUSINESS DUE TO THE ONGOING OPERATIONS OF A CEMENT BRICKS FACTORY LOCATED NEAR MY RESIDENCE AND SHOWROOM. THE FACTORY IS CAUSING SEVERE DUST AND NOISE POLLUTION, WHICH IS NOT ONLY AFFECTING THE HEALTH OF MY FAMILY MEMBERS BUT ALSO DAMAGING THE PRODUCTS DISPLAYED IN MY SHOWROOM, MAA DURGA ELECTRONICS AND FURNITURE, SITUATED BELOW MY RESIDENCE. THE CONTINUOUS DUST ACCUMULATION IS LEADING TO PRODUCT DEGRADATION, AND THE EXCESSIVE NOISE IS CREATING A STRESSFUL ENVIRONMENT, AFFECTING OUR DAILY LIVES AND BUSINESS OPERATIONS. DESPITE SEVERAL ATTEMPTS TO TOLERATE THE DISTURBANCES, THE SITUATION HAS WORSENERED, AND THE HEALTH AND SAFETY OF MY FAMILY MEMBERS AND THE WELL-BEING OF MY BUSINESS ARE AT SERIOUS RISK. I</p>		

**TRUE COPY OF THE TYPED COPY OF C.M. GREIVANCE
COMPLAINT BY SOMESH KAYASTA**

CMO20251203553 Detail Information

Registration No.	CMO20251203553	Received By	CM Grievance Cell
Name	SOUMESH KAYAST	Received Date	10-June, 2025 11:11 AM
Contact No	<u>9861368542</u>	Email Address	
Address	Udayapur- Dasarathpur, Odiei, Jajpur- Dasarthpur, Dasarathpur, Dasarathpur, Jjpur, ODISHA	Current Status	Replied
Gender	Male	Disability Type	None

Grievance Details	<p>SUBJECT COMPLAINT AGAISNT CEMENT BRICKS FACTORY FOR DUST AND NOISE POLLUTION.</p> <p>RESPECTED SIR, I, SOUMESH KAYAST, RESIDING AT AT-UDAYAPUR, POST-ODIE, DASARTHPUR, DIST. JAJPUR, WOULD LIKE TO BRING YOUR KIND ATTENTION A SERIOUS ISSUE THAT HAS BEEN AFFECTING MY FAMILY AND MU BUSINESS DUE TO THE ONGOING OPERATIONS OF A CEMENT BRICKS FACTORY LOCATED NEAR MY RESIDENCE AND SHOWROOM. THE FACTORY IS CAUSING SEVERE DUST AND NOISE POLLUTION WHICH IS NOT ONLY AFFECTING THE HEALTH OF MY FAMILY MEMBERS BUT ALSO DAMAGING THE PRODUCTS DISPLAYED IN MY SHOWROOM, MAA DURGA ELECTRONICS AND FURNITURE, SITUATD BELOW MY RESIDENT. THE CONTINUOUS DUST ACCUMULATION IS LEADING TO PRODUCT DEGRADATION, AND THE EXECESSIVE NOISE IS INCREASING A STRESSFUL ENVIRONMENT, AFFECTING OUR DAILY LIVES AND BUSINESS OPERATIONS. DESPITE SEVERAL ATTEMPTS TO TOLERATE THE DISTRUBANCES, THE SITUATION HAS WORSENEDED, AND THE HEALTH AND SAFETY OF MY FAMILY MEMBERS AND THE WELL-BEING OF MY BUSINESS ARE AT SERIOUS RISK.</p>
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E mail : rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org
 Tel: 0672-6296155

**REGIONAL OFFICE, KALINGANAGAR
 STATE POLLUTION CONTROL BOARD, ODISHA**

[Department of Forest, Environment and Climate Change, Government of Odisha]
 At- Dhabalagiri, Near OMC Office, J.K Road, Po: Ferro Chrome Plant, Jajpur
 Dist- Jajpur-755020, Odisha, India

No. 2287 /PC-106

Date 01-07-2025

By Regd. Post

To,

Asst. Collector, Gen & Misc.
 Collectorate, Jajpur

**Sub: Redressal of Grievance petition of Sri Soumesh Kayast vide Registration No.-
 CMO20251203553 against fly ash bricks manufacturing factory, At- Odei, Near
 Jhumpuri Bazar, PO- Dasarathpur, Dist. Jajpur - Reg.**

Ref: Your good office letter no. 4147 dtd. 01.07.2025.

Sir,

In inviting a reference to the above cited subject, In pursuance to the complaint received to this office; inspection was conducted on 30.06.2025 to verify the alleged points. The fly ash bricks/Block manufacturing unit comes under Sl. No. 17 of white category (Non-polluting industries) by State and exempted from consent administration of the Board.

The Fly Ash Bricks Manufacturing unit established and operates by the name and style of M/S. Sadhu Baba Bricks of Mr. Maheswar Sahoo (Proprietor) Inspection report is enclosed. The aforementioned unit has been directed to comply certain conditions towards fugitive emissions control measures vide letter no. 2264/PC/106 Dtd.30.06.2025 (Copy Enclosed).

This is for your kind information & necessary action.

Yours faithfully,

Enclosed: As Above

M. M. Sahoo
 01/07/25
REGIONAL OFFICER


CM Grievance Registration Government of Odisha

Date Of Appointment: 28-Jul-2025

Serial No. : 620



Venue: Erstwhile Unit-II Govt. Primary School, near Capital Nursery, Bhubaneswar.

Office Copy

Acknowledgement No : 20250728-CMO-0620

Booking Date and Time: 25-Jul-2025 12:10 PM

Applicants Name : SOUMESH KAYAST

District : Jajpur

Mobile : 9861368542

Address : At/Po - Dasarathpur, Dist-Jajpur , Pincode =755006

Pl. look into this

Department : Forest, Environment and Climate Change Department

MS, DSPCB

SP, Jajpur

Environment Pollution/Protection

Category : Environment

Subject : A Cement Bricks Factory Is Operating Illegally And Causing Dust And Sound Pollution Near My House.

Acknowledgement Slip

CM Grievance Registration Government of Odisha

Date Of Appointment: 28-Jul-2025

Serial No. : 620

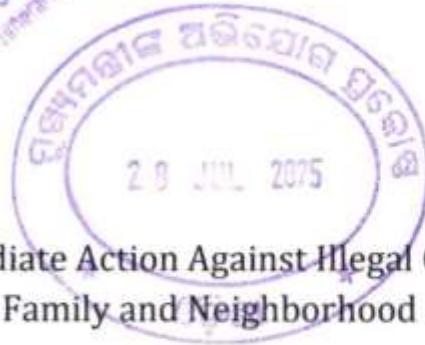


Venue: Erstwhile Unit-II Govt. Primary School, near Capital Nursery, Bhubaneswar.

FE/ce
 MM
 Additional Secretary
 Grievance Redressal & Public Relations Dept.
 Monday Grievance
 Odisha

Application to Hon'ble Chief Minister of Odisha

To,
 The Hon'ble Chief Minister, Odisha
 Shri Mohan Charan Majhi



Subject: Humble Request for Immediate Action Against Illegal Cement Bricks Factory Causing Harm to My Family and Neighborhood

Respected Sir,

With due respect, I, Soumesh Kayast, resident of Udayapur, Dasarathpur, Jajpur, would like to bring to your kind attention the extreme suffering and environmental hazard being caused by an illegal cement bricks factory operating adjacent to my residential home and business.

In 2021, my father along with several other villagers had submitted a written application against this illegal factory, but unfortunately, no action was taken, and the application remained dormant in files. Later, on May 30, 2025, I submitted an online grievance to the Collector, and on June 30, 2025, the Human Rights Commission visited our location and conducted an inspection. Following this, the Collector directed Odisha State Pollution Control Board (Kalinga Nagar), Tahasildar, and IIC to take appropriate action.

The Pollution Control Board issued a letter listing environmental conditions to be followed by the factory, but the owner has completely ignored these norms. I have attached a copy of the condition letter as proof. Furthermore, Tahasildar and RI were assigned the case from June 30 itself, but they only visited our site on July 16.

Upon inspection, the RI and Supervisor collected all necessary data and

found that the factory is operating on agricultural land without proper conversion or permissions. I handed over complete evidence including photographs proving that my house was constructed much earlier than the factory and that the boundary was built long ago.

However, no action has yet been taken. The factory owner submitted edited and misleading photos to the RI. Despite all the facts, the RI stated they will only forward the report to the Tahasildar and refused to act themselves.

Sir/Madam, this is not just about me—it is about the public. My house is facing extreme dust and sound pollution. My mother, a simple woman, has to clean this dust daily, and her health is deteriorating. The owner deliberately left the side facing my house uncovered so that maximum pollution would reach us.

This illegal act has continued for over five years now. The factory was built without following any environmental or safety norms, and all concerned departments are aware of this but remain inactive. Even now, the RI and Tahasildar are delaying the final report. The owner is now threatening to file false harassment cases against me.

Hence, I humbly request your immediate intervention. Please ensure justice is served by shutting down this illegal factory and protecting the well-being of my family and neighbors.

I have complete trust in your leadership and believe that your prompt action will restore justice.

Yours sincerely,

Soumesh Kayast

At - Udayapur, Post - Odei, PS - Dasarathpur,
Dist - Jajpur, Odisha - 755006

Details of Illegal Factory - Sadhu Baba Bricks

- Factory Name: Sadhu Baba Bricks
- Owner Name: Maheswar Sahoo
- Village: Udayapur
- Tehsil: Dasarathpur
- District: Jajpur
- Factory Location Plot Details:
 - - Plot No: 1008, Khata No: 393/134
- Total Land Use: Agricultural Land (Gharbari not done)
- Illegal Activities Noticed:
 - - No proper boundary wall constructed on all sides
 - - Factory is adjacent to residential house causing dust and sound pollution
 - - Factory has been operating for over 5 years without fulfilling legal environmental norms
 - - No green belt or safety measures implemented
 - - Despite multiple complaints and departmental assignments, action delayed

Prepared by:

Soumesh Kayast

Resident of Udayapur, Dasarathpur



ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଦଶରଥପୁର

ପତ୍ର ସଂଖ୍ୟା - 5351 //ତା 28/07/25

ପ୍ରାପ୍ତପୁ: ଭାରପ୍ରାପ୍ତ ଅଧିକାରୀ, ଅଭିଯୋଗ ପ୍ରକାଶ,ଯାନପୁର
 ବିଷୟ- ଶ୍ରୀ ସୌମେଶ କାୟସ ହାରା ଆଗତ ଅଭିଯୋଗର ସମ୍ବନ୍ଧରେ
 ପ୍ରସଙ୍ଗ ସୂଚନା- ବିକେଟ ନଂ- DEPT20251203574

ମହାଶୟା

ଉପରୋକ୍ତ ଅଭିଯୋଗ ସମ୍ବନ୍ଧରେ ନିମ୍ନ ଲିଖିତ ତଦତ୍ତ ବିବରଣୀ ଆପଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

ଏହି କି ଯେ ଅଭିଯୋଗକାରୀ ଶ୍ରୀ ଚନ୍ଦ୍ର ଶେଖର ପାଣିଗ୍ରାହୀ ଅଭିଯୋଗକୁ ଭିତ୍ତି କରି ତାଙ୍କ ଅଭିଯୋଗର ତଦତ୍ତ ନିମିତ୍ତ ରାଜସ୍ୱ ନିରାକ୍ଷର, ଦଶରଥପୁରକୁ ପ୍ରେରଣ କରାଯାଇଥିଲା । ତାଙ୍କ ତଦତ୍ତ ରିପୋର୍ଟ ମୁତାବକ

୧- ସୌମେଶ କାୟସ କ ବାସଗୃହ ର ଜମିଜମା ର ବିବରଣୀ:-

ନୌଜା	ଖାତା	ପୁଟ	ରକବା	କିସମ	ରେକର୍ଡ ନମ୍ବର	ମତବ୍ୟ
ଉଦୟପୁର	୩୯୩/୧୩	୧୦୦୦/୧୦୮୧	ଏକର ୦୦୫	ଘରବାରି	ବିଷୁ ତରଣ କାୟସ ପି- ନିତ୍ୟାନନ୍ଦ	Furniture ବୋକାଳ ଓ ଗୃହ
	୩୯୩/୨୫	୧୦୦୨	ଏକର ୦୩୪	ଘରବାରି	କାୟସ ଜା- କାତରା ସା - ଦଶରଥପୁର	

୨- fly Ash କାରଖାନା ର ଜମି ର ବିବରଣୀ :-

ନୌଜା	ଖାତା	ପୁଟ	ରକବା	କିସମ	ରେକର୍ଡ ନମ୍ବର	ମତବ୍ୟ
ଉଦୟପୁର	୩୯୩/୧୩୪	୧୦୦୮	ଏକର ୦୧୭	ଡକ - ୨୮୨	ଅଜନ କୁମାର ସାହୁ ,ମହେଶ୍ୱର ସାହୁ ପି- ଧନେଶ୍ୱର ସାହୁ ସା- ଦଶରଥପୁର	fly Ash କାରଖାନା
	୩୯୩/୨୩	୧୦୦୯	ଏକର ୦୩୬	ଘରବାରି	ଧନେଶ୍ୱର ସାହୁ ପି- ଧୂବ ତରଣ ସାହୁ ସା-ନିଜିଗାଁ	

୩- ଅଭିଯୋଗକାରୀ କ ଘରବାରି ପୁଟ କୁ ଲାଗି ପୁଟ ନମ୍ବର ୧୦୦୮ ରେ fly Ash କାରଖାନା ଟି ଅବସ୍ଥିତ ।
 ୪- ଅଭିଯୋଗକାରୀ fly Ash କାରଖାନା ରୁ ଧୂଳି ଉଡି ତାଙ୍କ ଘର ପ୍ରଦୂଷଣ ହେଉଥିବାର ଅଭିଯୋଗ ପୃଷ୍ଠାରେ
 ଉଲ୍ଲେଖ ଅଛି । ଏଣୁ ପ୍ରଦୂଷଣ ସମ୍ବନ୍ଧୀୟ ତଥ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ବିଭାଗ ହାରା ତଦତ୍ତ କରାଯାଇପାରେ ।
 ଅତ୍ର ରିପୋର୍ଟ ହାରା ଆପଣଙ୍କ ସଦୟ ଅବଗତ ନିମନ୍ତେ ଜଣାଉଛି ।

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

(Handwritten Signature)
28/7/25

ଅତିରିକ୍ତ ତହସିଲଦାର, ଦଶରଥପୁର

TRUE ENGLISH TRANSLATION OF LETTER NO. 5351 DT. 28.07.2025**OFFICE OF TAHASILDAR, DASARATHPUR**LETTER NO. 5351 // DATE 28/07/25

To: Additional District Magistrate, Grievance letter, Jajpur

Subject: Grievance letter concerning of complainant Shri Soumesh Kayasta.

Subject Information- Ticket No- DEPT20251203574

Respected Sir

With reference to the above cited subject a written complaint was lodged which has been intimated to you.

That complaint copy has been received by Shri Chandra Sekhar Panigrahi who has been appointed to inquire into the complaint filed by one Somesh Kayata, Dasarthpur Village which the said complaint has been accepted. As per the report

1. one somesh kayasta is having his house structure property on the following land which is reproduced below:-

Village	Khata No.	Plot	Rakiba	Kissam	Record of Rights	Remarks
Dasarthpur	393/13	1000/1081	Acre 005	Gharabari (House Property)	Bishnu Charan Kayasta Father- Nityananda Kayasta, Caste: Kachara Location-	Furniture shop and House
	393/25	1002	Acre 034	Gharabari (House Property)	Dasarthpur	

2. fly ash factory land record information:-

Village	Khata No.	Plot	Rakiba	Kissam	Record of Rights	Remarks
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Dasarathpur	393/194	1008	Acre 017	Chak- 282	Anjan Kumar Sahi, Maheswar Sahu, Son	Fly Ash factory
	393/63	1009	Acre 036	Gharabari (House Property)	of Dhaneswar Sahoo, Resident- Dasarthpur	

3. The complainant's house property is attached next to the plot number 1008 having fly ash factory.
4. That the fly ash factory is emitting huge amount of dust particles which is polluting the house of the complainant. Hence with the above appropriate inquiry may be initiated by the concerned authority.

With the above observation the present report has been provided to you.

Yours

faithfully

Addl. Tahasildar,

Dasarthpur

ANNEXURE-10

9612/PHRC (K)
13/6/25

Tel : 06726-221153
E mail : rospcb.kalinganagar@ospboard.org
Website : www.ospboard.org

REGIONAL OFFICE KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
DIST- JAJPUR-755019, ODISHA, INDIA



No. 2690/Legal-152

Di. 14.08.2025
E-dispatch/e-mail

To,

The Registrar
Odisha Human Rights Commission
At-Toshali Bhawan, 2nd Floor
Satya Nagar, Bhubaneswar-751007

Sub: OHRC Case No. 1854/2025 filled by Soumesh Kayast -Reg.

Ref: Your letter No1854 of 2025/12578/OHRC dtd 13.06.2025 communicating the order Dtd 13.06.2025 of Hon'ble OHRC.

Sir,

In compliance to the direction dtd 13.06.2025 of the Hon'ble OHRC communicated vide letter No 1854 of 2025/12578/OHRC dtd 13.06.2025, the complaint dtd 02.06.2025 of the complainant made before Hon'ble OHRC regarding pollution caused due to functioning of cement Bricks factory near the house of Soumesh kayast at-Udaypur, Odei, Dasarathpur, District-Jajpur has been looked into and the following comments are offered

1. In order to verify the allegation raised in the aforementioned complaint, inspection of the complaint has been conducted on 30.06.2025 by the Board officials and inspection report reveals that, the Fly ash Bricks manufacturing unit has been established & operated in the name and style of M/s Sadhu Baba Bricks of Mr Maheswar Sahoo (Proprietor). The fly ash bricks manufacturing factory is situated adjacent to Sri Soumesh Kayast's resident cum business store (Maa Durga Electronics and Furniture Store). **(Enquiry Report is enclosed as Annexure-I).**
2. The fly ash bricks/Block manufacturing unit operating in the state of Odisha are categorized under white category (Non-polluting industries) and exempted from consent administration of the Board. **(Copy of the Notice is enclosed as Annexure-II).**

3. Letter was issued to Mr. Maheswar Sahoo (Proprietor of M/S. Sadhu Baba Bricks) to comply certain conditions to control fugitive emission (**Copy of the letter enclosed as Annexure-III**).
4. The aforementioned letter is forwarded to the Tahsildar Dasarathpur for necessary action vide memo no. 2265, Dtd. 30.06.2025 (**Copy of the letter enclosed as Annexure-III**).
5. In the above matter Chief Minister's Office (CMO) Grievance was received by this office and addressed to the Asst. Collector, Gen & Misc., Collectorate, Jajpur vide letter no. 2287/PC-106 Dtd. 01.07.2025 (**Copy of the letter enclosed as Annexure-IV**).

The aforesaid facts may please be placed before the Hon'ble OHRC during hearing of this case on Dtd 22.08.2025 for an appropriate order.

Yours faithfully,

Enclosed: As above.

M.M. Sahoo
14/08/25
Regional Officer

Memo No. _____ Dt. _____ / _____

Copy along with copy of enclosure forwarded to The Member Secretary, State Pollution Control Board, Odisha for kind information and necessary action.

Enclosed: As above.

Regional Officer

**ODISHA HUMAN RIGHTS COMMISSION
ORDER SHEET**

Case No. 1854 **OF** ²⁰2025

Name of the Complainant Soumesh Kayast

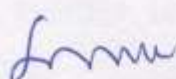
Sl. No.	Date	Order passed by the Commission	Office action taken with date
02.	22.08.2025	<p>Report received from the Regional Officer, State Pollution Control Board, Regional Office, Kalinganagar vide letter No.2690/Legal-152, dtd.14.08.2025 along with enclosures be sent to the complainant so also the Collector & District Magistrate, Jajpur and the General Manager, Regional District Industries Centre, Kalinganagar, Jajpur to furnish their respective response by the next date.</p> <p style="text-align: center;">Put up on 22.12.2025.</p> <p style="text-align: center;"> JUSTICE S. PUJAHARI CHAIRPERSON.</p>	

Fig:- Geotagged photographs of M/S Sadhu Baba Bricks, located in Odei, near Jhumpuri Bazar, Po- Dasarathpur, Jajpur District: Fly Ash Manufacturing Unit's installed machinery, raw material storage, and present dust suppression measures.

VAKALTNAMA
BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL, EASTERN BENCH:
KOLKATA

Original Application No. _____/2026/EZ

BETWEEN

Soumesh Kayast ...Applicant

VERSUS

State of Odisha & Others ...Respondents

KNOW ALL to whom these present shall come that I, **Soumesh Kayast, aged about 26 years, S/o- Bishnu Charan Kayasta, Applicant** in the aforesaid application do hereby appoint **Advocate Sandipan Mishra, [ENRL NO- O-1169/2022], MOB NO-9668201893, Email Id: msandipan03@gmail.com**, herein after called as Advocate in the above noted case and authorize him-

1. To act, appear and plead in the above noted case in this Court or in any other Court in which the side be tried or hear and also in the appellate Court including High Court subject to payment of fee separately for each court by me.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings on paying separate fee.
6. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other act and things which may be necessary to be done for the progress and in the court of the prosecution of the said case.
7. And I the undersigned do hereby agree not to hold the Advocate responsible for the result of the said case. The adjournment costs whoever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
8. And I the undersigned do hereby agree that in the even of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the said is paid up. The fee settled is only for the above case and above Court.
9. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHERE OF I do here unto set my hand to these presents the contents of which have understood by me on this 3rd of March 2026.

Accepted subject to the terms of the fees.

Accepted

Sandipan Mishra
Advocate

Soumesh Kayast
Applicant Signature